

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1684(KB)2018
IA(I.B.C)/406(KB)2023, IA(I.B.C)/1301(KB)2023,
IA(I.B.C)/518(KB)2022, IA(I.B.C)/524(KB)2022,
IA(I.B.C)/646(KB)2022, IA(I.B.C)/1022(KB)2023,
IA(I.B.C)/1173(KB)2020, IA(I.B.C)/1284(KB)2023,
IA(I.B.C)/898(KB)2023, IA(I.B.C)/1400(KB)2023,
IA(I.B.C)/84(KB)2022, IA(I.B.C)/1001(KB)2022,
IA(I.B.C)/1000(KB)2022, IA(I.B.C)/1149(KB)2022,
IA(I.B.C)/140(KB)2022, IA(I.B.C)/1035(KB)2021,
RST.A (IBC)/16(KB)2022, IA(I.B.C)/347(KB)2022,
IA(I.B.C)/763(KB)2021

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 16TH JULY 2024

IN THE MATTER OF	JAYANTA BANERJEE VS INCAB INDUSTRIES LTD.
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Mr. Kevic Setalvad, Sr. Adv.] For the Tropical Venture
Mr. Abhijit Sinha, Adv.]
Mr. Prantik Gorai, Adv.]

Mr. Orijit Chatterjee, Adv.] For the SRA/Vedanta Ltd.
Ms. Swati Dalmia, Adv.]
Ms. Sabarni Mukherjee, Adv.]

Mr. Shaunak Mitra, Adv.] For the Resolution Professional
Mr. Siddhanth Makkar, Adv.]

Mr. S. C. Prasad, Adv.] For the Regional Provident Fund Commission
Mr. Avijit Tewary, Adv.] in IA(I.B.C)/1400(KB)2023

Mr. Kuldip Mallik, Adv.] For Kamala Mills Ltd.
Ms. Divya Sharma, Adv.]

ORDER

1. Ld. Sr. Counsel/Counsel appearing on behalf of the parties present.
2. Ld. Sr. Counsel Mr. Kevic Setalvad appearing on behalf of Tropical Venture submits that supplementary affidavit has been filed to bring-on-record certain documents which are required for proper adjudication of the matter. A few more documents are yet to arrive at, from Mauritius and would be put by way of a supplementary affidavit tomorrow.
3. Hence, a composite reply be filed taking into account by both the supplementary affidavits within a period of ten (10) days.
4. Let copies of the same be served upon all the concerned parties along with resolution professional.
5. Written notes of arguments in connection with IA(I.B.C)/84(KB)2022 is taken-on-record.
6. It is made clear that no further adjournments would be granted on the next date.
7. Therefore, list this matter for arguments after exchange of affidavits on **05.08.2024** & **06.08.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)